

ITEM NO.33

COURT NO.11

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.5938/2016

SHIVAJI ESTATE LIVESTOCK AND FARMS PVT. LTD

Appellant(s)

VERSUS

ADELKAR PRATIBHA B. (DEAD) &amp; ORS.

Respondent(s)

WITH

C.A. No. 18323-18324/2017 (XVII-A)

(IA No. 127185/2017 - I/A FOR AMENDMENT OF MEMO OF PARTIES)

Date : 29-11-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s)

Mr. Seshatalpa Sai Bandaru, AOR

Mr. Rana S. Biswas, Adv.

Mr. Sunil Kumar Sharma, Adv.

Ms. Sharmila Upadhyay, AOR

For Respondent(s)

Mr. Nitin S. Tambwekar, Adv.

Mr. Seshatalpa Sai Bandaru, AOR

Ms. Shwetal Shepal, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bhagla, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the State of Maharashtra seeking three weeks adjournment for obtaining instructions and for filing counter affidavit, list the appeals after three weeks.

(VISHAL ANAND)

ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)

COURT MASTER (NSH)